

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 184 of 2019

&

I.A. No. 2765 of 2020

IN THE MATTER OF:

M. Appayya & Ors.

...Appellants

Versus

M. Chandra Sekhar Rao & Ors.

...Respondents

Present: -

For Appellant: Mr. Anshuman Sharma and Mr. Satyam Shrivastava, Advocates.

For Respondent: Mr. S. Chidambaram and Mr. Arpit Shukla, Advocates for R - 1 to 4.

ORDER
(Virtual Mode)

15.04.2021 From perusal of the order dated 18.02.2021 Registry was directed to give a clear note that how many Interlocutory Applications have been filed by the Appellant and Respondents date wise and whether Reply or Rejoinder, if any, filed or not.

2. From the perusal of the office note dated 13.04.2021 it appears that total 12 I.As have been filed by the Appellant and Respondents.

3. Registry is directed to give further note regarding these 12 I.As which are mentioned in the office note dated 13.04.2021 that how many I.As. have been disposed of and how many I.As are pending.

4. Parties are also directed to file Hard Copy of short note mentioning the I.A. filed on behalf of the Appellant and Respondents on which date it was filed and further pleadings in these I.As have been completed or not, within two weeks.

Cont.....

5. Learned Counsel for the Respondents are also directed to file status report indicating as under:

(i) Number of I.As which have been filed.

(ii) Reply Affidavits in these I.As have been filed or not.

(iii) Whether these I.As are pending before this Tribunal or disposed of, if disposed of, date of disposal of I.As be mentioned, within two weeks.

6. List the Appeal 'For Hearing' on **13th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./